

THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTIFICATION

Dated Shillong the 28th October, 2026

No.HCM.II/184/2015-Estt/Pt./194: In partial modification of Notification No. HCM II/184/2015-Estt/Pt./191 dated 24.09.2026 and in view of administrative exigency & for better administration of justice, the Hon'ble Full Court, High Court of Meghalaya vide its Resolution dated 28th October, 2026, in exercise of powers under Rule 7 (C) (2) of the Rules of High Court of Meghalaya, 2013 (as amended up to date), is pleased to transfer and post the following Judicial Officers as under:-

Sl. No.	Name of the Judicial Officer	Present Posting	Transferred/ Posted as	Vice/Vacant
1.	Shri Mithilesh Kumar Grade I	Special Judge (POSCO), West Jaintia Hills District, Jowai	Posted as Special Judge NDPS-cum-Special Judicial Officer Land Acquisition Act and Judge MACT, West Jaintia Hills District, Jowai.	Shri C.G.Momin transferred and posted as Special Judge (POCSO), West Garo Hills District, Tura.
2.	Shri Kerbor J Lyngdoh, Grade-I	Registrar (Admn.), High Court of Meghalaya, Shillong.	Transferred and posted as Special Judge (POCSO), West Jaintia Hills District,	Shri Mithilesh Kumar posted as Special Judge NDPS-cum-Special Judicial Officer Land Acquisition Act and Judge MACT, West Jaintia Hills District, Jowai.
3.	Shri C.G.Momin Grade I	Special Judge NDPS-cum-Special Judicial Officer, Land Acquisition Act, West Jaintia Hills District, Jowai	Transferred and posted as Special Judge POCSO, West Garo Hills, Tura	Smt Swapna G Momin posted as I/c. District & Sessions Judge, West Garo Hills District, Tura and additional charge as I/c. District & Sessions Judge, South West Garo Hills District, Ampati.

Further:

1. All Judicial Officers holding additional charge shall be entitled to Concurrent Charge Allowance.
2. Judicial Officers holding additional charge of two districts shall be allowed TA/DA as applicable.

The aforementioned Judicial Officers shall complete all urgent pending works orders/judgments and shall join their respective place of postings on **1st November, 2026**.

By order etc.,

REGISTRAR GENERAL

Memo No. HCM.II/184/2015-Estt/Pt./194-A Dated Shillong the 28th October, 2026

Copy to: -

1. The Registrar and PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of the Hon'ble the Chief Justice.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The Registrar (Judicial Service), High Court of Meghalaya for kind information and necessary action.
6. The Secretary to the Government of Meghalaya, Law Department, Shillong with a request to invest them with such powers, as are applicable, and other such powers under the relevant Acts, Rules and Regulations, etc.
7. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for kind information.
8. The Director, Meghalaya State Judicial Academy, Shillong for kind information.
9. The District & Sessions Judge, Shillong/ Jowai/ Nongstoin/ Nongpoh/ Mawkyrwat/ Khliehriat/ Mairang/ Baghmara/Tura/Ampati/Resubelpara/Williamnagar for kind information.
10. All concerned Judicial Officers for kind information and necessary action.
11. The Accountant General (A&E), Shillong for information and necessary action.
12. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the official Gazette.
13. The Treasury Officer, Tura/Jowai/Shillong for information and necessary action.
14. The Systems Analyst, High Court of Meghalaya with a request to upload this notification in the official website of the High Court.
15. Office file.


REGISTRAR GENERAL